HARYANA GOVRNMENT
FOREST DEPARTMENT
Notification
The 15th December, 1987

No. S.O. 143/C.A.16/27/S.20/87.-Whereas a declaration to constitute the land specified in schedule given below as reserved forest.

Now, therefore, in exersise of powers conferred by sub-section (1) of section 4 of the Indian Forest Act, 1927,the Governor of Haryana hereby;

(a) declared that it has been decided to constitute the land specified in the Schedule given below as a reserved forest; and

(b) appoints the Collector, Ambala District as the Forest Settelement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised in the Schedule below, or in over any forest produce, and to deal with the same as provided in Chapter II of the said Act:-

SCHEDULE

District	Tehsil	Name of village With H.B. No.	Khasra No.	Area in acres	Place where the plan may be inspected
1	2	3	4	5	6
Ambala	Jagadhri	Rampur Ganda H.B.No.36	226,227 229 to 242 249	210	Office of the Deputy Commissioner Ambala and Office of the Deputy Conservator of Forest Officer, Ambala Forest Division, Ambala City.

L.D.KATARIA,
Secretary to Government Haryana,
Forest Department.